

Maintenance of cost data of production by companies

*202. SHRI BEKAL U TSAHI:
SHRI RAJNI RANJAN
SAHU:†

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 1399 given in the Rajya Sabha on 20th August, 1990 and state:

(a) whether it is a fact that cost audit was proposed to be imposed on all Manufacturing and processing activities;

(b) if so, what are the reasons for exempting Industries like pesticides, fertilizers, petrochemicals, toothpastes, and other chemicals and manufacturing activities from the purview of cost audit;

(c) whether it has a fact that in the absence of maintenance of cost records, the industry is manipulating to evade taxes and also overcharging the prices; and

(d) if so, what steps Govt. propose to take to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) Under Section 233B of the Companies Act, 1956, the Central Government may, by order direct that an audit of cost accounts of the company which is required under Section 209(1) (d) of the Act, to maintain the prescribed Cost Records, shall be conducted in such a manner as may be specified in the order, by a Cost Auditor. Products/industries in respect of which cost data is requir-

ed to be maintained by the companies under Section 209(1) (d) of the Companies Act, 1956 are given in the attached Annexure.

Prescribing of Cost Audit in respect of industries engaged in production, processing, manufacturing or mining activities is a continuous process and rules are prescribed for a particular product/industry from time to time.

(c) and (d) No facts have come to our notice to suggest that absence of maintaining cost records has resulted in overcharging or evasion of tax.

Annexure

Sl. No.	Products
1.	Cement.
2.	Cycles.
3.	Rubber Tyres & Tubes.
4.	Caustic Soda.
5.	Room Air Conditioners.
6.	Refrigerators.
7.	Automobile Batteries.
8.	Electric Lamps.
9.	Electric Fans.
10.	Electric Motors.
11.	Motor Vehicles.
12.	Tractors.
13.	Aluminium.
14.	Vanaspati.
15.	Bulk Drugs.
16.	Sugar.
17.	Infant Milk Food.
18.	Industrial Alcohol.
19.	Jute Goods.
20.	Paper.
21.	Rayon.
22.	Dyes.
23.	Soda Ash.
24.	Nylon.
25.	Polyester.
26.	Cotton Textiles.
27.	Dry Battery Cell.
28.	Sulphuric Acid.

†The Question was actually asked on the floor of the House by Shri Rajni Ranjan Sahu.

29. Steel Tubes & Pipes.
30. Power Driven Pumps.
31. Diesel Engines.
32. Internal Combustion Engines.
33. Electric Cables & Conductors.
34. Bearings.
35. Milk Food.
36. Ethylene.
37. Ethylene Oxide.
38. Ethylene Glycol.
39. Diethylene Glycol.
40. Polyethylene Glycol.
41. Ethylene Dichloride.
42. Propylene.
43. Isopropanol.
44. Acetone.
45. Diacetone Alcohol.
46. Methyl Isobutyl Ketone.
47. Butanol.
48. Ethyl Hexanol.
49. Butadiene.
50. Benzene.
51. Toluene.
52. Synthetic Resins & Plastics.
53. Formulations.
54. Mini Steel Plants.

श्री रजनी रंजन साहू : सभापति महोदय, इस तरह के सवालों को यदि मंत्री महोदय रचनात्मक दृष्टिकोण से लें तो हमारे देश की बहुत-सी समस्याओं का समाधान हो सकता है, जैसे अधिक कीमती लोगों को देनी पड़ती हैं, इन सब समस्याओं का समाधान हो सकता है।

श्री सभापति : श्री बेकल "उत्साही" की जगह क्या आप सवाल पूछ रहे हैं क्योंकि उनका नाम नं० 1 पर है?

श्री रजनी रंजन साहू : श्रीमन्, मेरा नाम नं० 1 पर है।

श्री सभापति : मेरे पास यह गलत क्यों हो गया ?

Why have they done it? (*Interruptions*) Why has it been done? Who has done it? (*Interruptions*) I am told that it has been done by the Ministry. Why has the Ministry misled?

SHRI RANGARAJAN KUMARA-MANGALAM: I apologize.

MR. CHAIRMAN: Why has your office done it, changed it? Why? kindly look into this. It should not have been done.

श्री रजनी रंजन साहू : सभापति महोदय आपकी अनुमति हो तो....

श्री सभापति : आप सवाल बीजिये, इन्होंने गलती की है।

MR. CHAIRMAN: Replies to Parliament questions should be taken seriously. It is very incorrect.

SHRI CHATURANAN MISHRA: Who is the first? Who will decide?

MR. CHAIRMAN: Actually the name of Shri Rajni Ranjan Sahu was first. But the Ministry has mentioned the name of Shri Bekal Utsahi first. Here Bihar was first and Uttar Pradesh was second. But they are saying Uttar Pradesh is first and Bihar is second.

श्री रजनी रंजन साहू : आपने फंसला कर दिया है कि उत्तर प्रदेश से बिहार आगे है।

श्री सभापति : हमेशा आगे रहेगा, वह महात्मा बृद्ध का प्रदेश है।

श्री रजनी रंजन साहू : महोदय, यह प्रश्न पूर्व वित्त मंत्री श्री यशवन्त सिन्हा ने उठाया था। हालांकि वे इस समस्या का समाधान कर सकते थे, जब वे सरकार में थे। लेकिन इन्होंने नहीं किया और प्रश्न पूछा। महोदय, जैसा कि उत्तर में कहा गया है, मैं भी आपको बताना चाहता हूँ कि सभी कंपनियों के कास्ट ऑडिट के लिये केन्द्र का एक विभाग है, जो कंपनी

लों के तहत है, इसी माननीय मंत्री जी रामेश्वर ठाकुर जी बाकिफ हैं। कंपनियों को कास्ट अडिट करनी होती है उसके लिये एक फॉर्मेट होता है उसमें ऐसी सारी बातों का समावेश होता है, अगर उसको सभी तरीके से देखा जाय तो पता लग जाता है कि अमुक पदार्थ जो बाजार में बिकता है उसमें कितना राँ मैटीरियल लगता है, कितनी उसमें लेबर कास्ट लगती है और उसकी बिक्री की दर क्या होगी, इत्यादि। ये सारी बातें उसमें आ जाती हैं और जिसके आधार पर कीमत तय की जाती है। पर बहुत सारी ऐसी कंपनियाँ हैं जो मैन्युफैक्चरिंग से अपने प्रोडक्शंस को इस प्रावधान से बचा लेती हैं। ऐसे बहुत से प्रमुख प्रोडक्ट्स हैं जिनको सरकार ने स्वयं एक्जम्प्ट किया हुआ है। मैंने अपने प्रश्न में इसका जिक्र किया है जब कि सिंडीकाइज्ड है, फर्टिलाइजर है, पेट्रो-कैमिकल्स हैं, टूथ पेस्ट है और केमिकल मैनुफैक्चरिंग एक्टिविटीज में जो लगे हुए हैं, ऐसे सभी को सरकार ने क्यो एक्जम्प्ट किया हुआ है। महोदय, मेरी समझ में यह बात नहीं आई और मंत्री महोदय ने अपने उत्तर में भी यह नहीं बताया कि क्यो इन्हे एक्जम्प्ट किया हुआ है। सरकार ने अपने उत्तर में यह भी कहा है कि हमारे ध्यान में कोई ऐसी बात नहीं आई है। यह ताज्जुब की बात है। सरकार के ध्यान में बहुत सी बातें आ जाती हैं, अंडर कंसीडरेशन भी होती है। लेकिन इन्होंने साफ कह दिया है कि हमारे ध्यान में बात आई ही नहीं है। महोदय, मैं सरकार का ध्यान 2 सितम्बर 1991 के एक इकामिक्स टाइम्स में प्रकाशित एक गडबड की ओर दिलाना चाहता हूँ। इसके अनुसार एक प्रोडक्ट है, जो परमीटिड नामर्स के अनुसार राँ मैटीरियल जितना दिखलाती है, एकचुअली उससे कम लगती है। जब एकचुअली से ज्यादा राँ मैटीरियल दिखायेंगे तो उस वस्तु की कीमत परमीटिड नामर्स पर तय होगी और उस पर फारेन एक्सचेंज भी रिलीज होगा। सभापति महोदय, ऐसी बहुत सारी कंपनियाँ देश में हैं जो इस तरह से अक्चुअली से ज्यादा परमीटिड नामर्स पर

अपना फारेन एक्सचेंज सरकार से रिलीज करवाती हैं और ओवर चांजिंग द्वारा अर्न्ड ब्लैकमनी बाहर रखती हैं और उसका फायदा अधिक कीमत द्वारा भी उठाती हैं। तो मैं सरकार से यह जानना चाहूँगा कि ऐसी कंपनियों के ऊपर सरकार क्या एक्शन ले रही है जो अखबारों में उल्लिखित मेरे द्वारा उनके नोटिस में लाई गई है यह मेरा "क" प्रश्न है? "ख" पार्ट यह है कि क्या सरकार ऐसी कंपनियों, जिनके बारे में जानकारी उभे आज तक नहीं मिली है और आज मिली है, वित्त मंत्रालय, वाणिज्य मंत्रालय और उद्योग मंत्रालय को कांफिडेंस में लेकर ऐसी गोलमाल को रोकने के लिये एक हाई पावर कमेटी बनाने की योजना बना रही है या नहीं?

SHRI RANGARAJAN KUMARA-MANGALAM: We are obliged to the hon. Member for having explained in detail what a cost audit is. With regard to the question whether there are certain chemicals and chemical products covered under cost audit, the answer itself very categorically spells out a list of chemicals. There are over 19 already listed there, and if one may start going through, one can see from item No. 37 which is Ethylene oxide than Ethylene Glycol, Diethylen Glycol, Polyethylene Glycol, etc. In addition to these chemicals, Boric acid, Acetylene black, Sodium tripolyphosphate, are also being considered for cost accounting record rules, and the matter will soon be prescribed. With regard to industrial gases and soaps, it is in an advanced stage of consideration. Even toothpaste, even edible oils as well as fertilisers are under consideration. With regard to fertilisers. I would like to be specific that our Ministry has approached the Department of Fertilisers more than once and we have sent them a final reminder on 8th July 1991 that if they do not respond, we will ourselves on an independent stand decide to put fertiliser industry under cost audit so that the industry which has got substantial subsidy from the Government of India cannot really go away without cost audit.

With regard to 2nd September article on showing excess consumption of raw material, I do not (have the final details; but I shall definitely look into it. There is one particular problem which I think the hon. Member should know and that is, even though we can under the Company Law, under Section 209 (i) (d) decide really where to impose and where not to impose the cost audit, the fact is that usurious cost by a particular company can only come up for examination when the MRTP Act is amended to define usurious profits as unfair trade practice and we are keeping that in mind. It is under the proposal of the Government so that excessive profits made by a company, should at least come within the scope of what is called unfair trade practice where a company is making excessive profits taking advantage of its position. With regard to the point whether they are really consuming a particular amount of raw material or not, these are the details of the report of the cost audited, if the auditor is appointed and then the cost audit report is sent to the concerned department and it is also sent to the Bureau of Industrial Costs and Prices where they should look into and take appropriate action of the level of the appropriate Ministry.

श्री रजनी रंजन साहू : सभापति महोदय, जो कंट्रोल प्रोडक्ट्स हैं उनके लिए तो बी०आई०सी०पी० के पास भेजते हैं लेकिन जो प्रोडक्ट्स प्राइस कंट्रोल में नहीं हैं उसको बी०आई०सी०पी० के पास नहीं भेजते हैं। उनकी कीमतों का निर्धारण इनका जो फारमेट बना हुआ है उसको देखने के बाद ही कास्ट आडिटिंग वाले व्वाइंट आउट करते हैं। मैंने इनसे पूछा था कि ऐसी कोई गड़बड़ी इनके सामने आयी है या नहीं? अगर आई है तो इसमें कन्सर्ड मिनिस्ट्री के साथ तालमेल करके कुछ करें, ऐसा सवाल उनके सामने आया नहीं है। मैंने जो दो तारीख के अखबार का जिक्र किया है उस पर इन्होंने आश्वासन दिया है, मैं चाहूंगा कि वो क्रेडिटोरिकली एश्योरेस दें कि उसको

देखेंगे। मैं सूझता हूँ कि जिस पर प्राइस कंट्रोल है उसको बी०आई०सी०पी० के पास भेजते हैं जिस पर प्राइस कंट्रोल नहीं है उसके बारे में क्या एक्शन लेने जा रहे हैं और उपभोक्ताओं से ज्यादा लो गैर कीमत पर उपभोक्ता को रिलीफ देने के लिए आपके पास क्या मैकनिज्म था या है जो आप नोडल मिनिस्ट्री को भेजेंगे। आप नोडल मिनिस्ट्री को भेजते हैं या नहीं इसकी जानकारी सदन को कराये।

SHRI RANGARAJAN KUMARA-MANGALAM: Where it is not covered by the BICP or where the case of price control is not there—the cost audit report is actually a confidential document. The Central Government may, however, direct the company to circulate to the members, along with the notice of the Annual General Meeting, the whole or the part of the cost audit report, if so, warranted by the larger interests of the shareholders. But to normally expose this cost audit report, to everyone and make it available to private agencies may not be advisable because, it would expose, maybe, better management techniques or weaker management techniques of a company to its competitors. It is not considered advisable. We make it clear that we would definitely keep the secrecy of this cost audit report in mind, whenever we refer the report to any other person. With regard to the 2nd September issue brought to our notice, I have already assured the Member categorically that we would look into the matter. I would request him to supply further details, whatever he has at his disposal and we would contract the concerned nodal Ministry and take steps.

श्री बेकल "उत्साही" : हरेजवाला, रास्ते में हम सफर सब आगे पीछे थे मगर यह करम किसका है, दो नम्बर भी एक नम्बर से है।

† [شری بهکل (انساهی)]

حضور والا ،

راستہ میں م سٹر سب آگے۔ پیدھے
تھے مگر

یہ کرم کس کا ہے۔ دو نمبر یہی
ایک نمبر سے ہے۔

ڈا॰ باپو کالداہتے : آپکا تو دو
نمبر....

श्री बेकल "उत्साही" : वही तो ।

†[शुर्ी ऐकल (उत्साही) : र्ही

तु -]

श्री सभापति : डिपार्टमेंट ने दो नम्बर को
एक नम्बर दिया ।

श्री बेकल "उत्साही" : यह जो 53-54
कंपनियां हैं....

†[शुर्ी ऐकल (उत्साही) : ये

जो 53-54 कंपनियां हैं....]

मौलाना अबुबुल्ला खान आज़मी : दो
नम्बर कुछ अच्छा भी नहीं है । दो नम्बर के
बारे में तो बड़ी सारी बातें हैं ।

†[मौलाना अबुबुल्ला खान (अध्यक्ष) :

दो नम्बर कच्चे अर्जा भी नहीं है -
दो नम्बर के बारे में तो बड़ी सारी
बातें हैं -]

श्री सभापति : तो उसको डिपार्टमेंट ने
एक नम्बर कर दिया ।

डॉ॰ रतनाकर पाण्डेय : यह सभापति जी
की कृपादृष्टि से हुआ है ।

श्री बेकल "उत्साही" : सभापतिजी,
53-54 कंपनियां हैं, जो अपने उत्पादों के
लागत आंकड़ों पर मंत्रालय रिपोर्ट तैयार
कर उचित कार्यवाही के लिए संबंधित
मंत्रालयों को भेजता है ।

मैं मंत्री महोदय से जानना चाहूंगा कि
कंपनियों के द्वारा जारी की हुई वित्तीय
बेतरतीबी, टैक्सों की चोरी, आयात-निर्यात
में होने वाली बेतरतीबी और कच्चा माल
प्राप्त करके सही ढंग से इस्तेमाल न करने
के मामले को रोकने के लिए आपके
मंत्रालय के पास क्या साधन या मशीनरी
है ?

†[शुर्ी ऐकल (उत्साही) :

सिधा पैमी जी 53-54 कंपनियां
हैं जो अपने उत्पादों की लागत
आंकड़ों पर मंत्रालय रिपोर्ट तैयार कर
अपने कारखानों की लागत-संरचना
मंत्रालयों को भेजता है -

मैं मंत्री महोदय से जी से
जानना चाहूंगा कि कंपनियों के द्वारा
जारी की हुयी वित्तीय
टैक्सों की चोरी आयात-निर्यात में
होने वाली बे तरतीबी और कच्चा माल
प्राप्त करके इस्तेमाल न करने से
संरचना न करने के मामले को रोकने
के लिए आपके मंत्रालय के पास क्या
साधन और मशीनरी है -]

श्री रंगराजन कुमारमंगलम् : हमारे पास
कोई साधन और मशीनरी नहीं है ।

We have a problem that our Minis-
try only prescribes the necessity for
a cost audit to be done. In regard to
actually bringing efficiency in opera-
tion, where the material is sub-
standard, where the wages or salaries
are not paid properly, or where power
and fuel consumption is high or low
or, where repairs and maintenance are
not made properly, these are matters

which the concerned Ministries would look into and the shareholders would, in certain instances, have the opportunity to look into. What we normally do is, when we receive a report of this type where there is a need for price control, we send it to the BICP for them to look at it and take appropriate steps.

SHRI JAGESH DESAI: After the Budget was presented, the inflation rate has gone up 4 per cent. But the Government has said that it would bring down the price level. Earlier, I had asked a question regarding profiteering in toilet soap, tooth paste, etc. I was given the reply: "Competition is there and that is why the Government does not propose to get it examined by the Bureau of Industrial Costs and Prices." I am very happy that the Minister has said that if excessive prices have been charged, they would amend the MRTP Act so that these could be brought under the purview of the Act they would be made responsible and the Government could take action. I am very happy about the assurance given by him.

But I am surprised to note that refrigerators, air conditioners and motor vehicles have been covered, but items of mass of consumption like tooth paste, washing soap, bathing soap etc. have not been covered. There is a huge profit—200 per cent profit—and these have been taken by the multinationals. When we talk about market economy and competition, will the Government be able to bring this under the purview of the MRTP Act and see that these items of mass consumption are included in the Act for cost audit?

SHRI RANGARAJAN KUMARA-MANGALAM: This question deals with the MRTP Act. But, I think I should not miss this opportunity to clarify to the hon. Member through you, Sir, that the Government is definitely considering

bringing in various products of mass consumption including toothpaste, soap, etc., where unfair trade practices or restrictive trade practices are adopted, within the scope of the M. R. T. P. Act. The necessary amendments, as and when they come in, will include this. In regard to the hon. Member's question about cost audit for toothpaste, I have already made it clear that the Government is seriously considering it. Also, edible oils, industrial gas, soap, etc. I have already made it clear that the Government is proceeding on these lines.

श्री चतुरानन मिश्र : सभापति महोदय, अभी मंत्री महोदय ने जवाब देते हुए कहा कि कास्ट आफ प्रोडक्शन जो है वो सिक्रेट बात है और गवर्नमेंट को उसको सिक्रेट रखना है मैं समझता हूँ कि यही सिक्रेट डील है बिटवीन द ब्लैकमार्केटियर्स, प्रोफिटीयर्स फंड द गवर्नमेंट, अगर यह ईमानदारी की बात हो कि चीजों की सही कीमत समाज से ली जाए तो मैं सरकार से पूछना चाहूंगा कि क्यों नहीं वह बी. आई. सी. पी. पब्लिश कर देती है कास्ट अफ प्रोडक्शन को ताकि समाज जान जाए कि कितना प्रोफिट है या नहीं, वरम से कम सदन के माननीय सदस्यों को यह कास्ट प्राइस देने में आपको एतराज हो सकता है, मैं यह जानना चाहता हूँ, क्योंकि इसी के चलते बहुत सी गड़बड़ियाँ हो रही हैं जिसमें मंत्री महोदयों के ऊपर भी कभी-कभी काले बदल लटक जाते हैं। इसलिए उससे बचने के लिए जरूरी है कि आप इसको करें।

श्री सभापति : आप जवाब दे दीजिए।

SHRI RANGARAJAN KUMARA-MANGALAM: Sir, the black clouds, I am sure, the hon. Member would chase away as soon as possible. But one thing which I would like the hon. Member to understand is, cost audit is not just cost of production. It includes other finer details also like, what are the materials used, how much is the stock, the technological formulae that are involved in the production, wages and salaries, how they have been containing their fuel

consumption, how they have been reducing their power consumption and how efficient they are. Now, these are some of the trade secrets which any company would not want to be made known to their competitors; they would not like all these details to go out. But in regard to the final cost of production of a product of a company, I do not think there is any problem in revealing that.

In regard to price control, whenever any matter comes before the M.R.T.P. Commission in future, when the Commission has the powers to look into the question of usurious profits made by a company, certainly, protection would be there.

SHRI JAGESH DESAI: Please amend it immediately.

श्री चतुरानन मिश्र : सभापति महोदय, मेरा प्रश्न बहुत ही स्पष्ट था, वह जो कह रहे हैं कि कंपनी का सीक्रेट है इसमें क्या सीक्रेट है, हम लोग नहीं समझ पा रहे हैं ?

श्री सभापति : उन्होंने क्या लंबा-चौड़ा बताया नहीं ?

श्री चतुरानन मिश्र : इसमें सीक्रेट क्या हुआ ? यह सीक्रेट डील की बात है । हम तो सीधे आपसे बात कह रहे हैं कि उत्पादन खर्च क्या है, यह पब्लिश करने में आपको क्या एतराज होता है ? आप क्यों उस सीक्रेट डील में अपना हाथ बताते हैं, वह हमको बता दीजिए, सीधी बात समाज के सामने आने दीजिए ?

श्री सभापति : उन्होंने यह बताया सुन लीजिए, मैं बताता हूँ, आप तथारीफ रखिए । उन्होंने कहा कि उत्पादन खर्च में बहुत सी बातें हैं, तनखवाहें भी हैं और जो उनके किस तरह से बिजली बचाते हैं, क्या करते हैं, तो यह एक-दूसरे के बीच में जिसको वह नहीं बताना चाहते, जो खर्च है वह बताने को तैयार हैं । इसलिए वह प्रैक्टिस जो है अगर आप यह शुरू कर देंगे तो एक-दूसरी कंपनी के बीच में फिर तो बहुत ही गड़बड़ हो जाएगी ।

श्री चतुरानन मिश्र : हमने लव लैटर्ज प्रोपन करने के लिए नहीं कहा ।

श्री सभापति : वह लव लैटर्ज ही हैं, पूछिए, यह दो इंडस्ट्रियलिस्ट्स बैठे हुए हैं आपके पडोस में ।

श्री चतुरानन मिश्र : हम तो कह रहे हैं कि कास्ट आफ प्रोडक्शन समाज के सामने क्यों नहीं आता, यह हम जानना चाहते हैं ?

SHRI RANGARAJAN KUMARA-MANGALAM: In regard to the final cost of production, we have no objection. It is in regard to the finer details the problem arises.

श्री सभापति : उसमें किसको क्या दे रहे हैं... (व्यवधान)

श्री चतुरानन मिश्र : वही चक्रमे के लिए तो हम कह रहे हैं ।

श्री सभापति : वह तैयार नहीं है ।

डा. रत्नाकर पाण्डेय : माननीय सभापति महोदय मंत्री महोदय ने जो जवाब दिया है उसके "क" व "ख" के दूसरे पैरा पर मैं आना चाहता हू कि "उत्पादन, प्रक्रिया, विनिर्माण या खनन गतिविधियों में लगे उद्योगों के बारे में लागत लेखा परीक्षा निर्धारित एक सतत प्रक्रिया है और किसी विशेष उत्पाद/उद्योग के लिए नियम समय-समय पर निर्धारित किए जाते हैं ।" सतत प्रक्रिया और समय-समय पर निर्धारित नियम की बात इसमें की गई है और जो उत्पाद के नियम दिए गए हैं उसमें सीमेंट से लेकर शिशु दुग्ध आहार तक, पावर ड्राइवेन पम्पस से ले करके लघु इस्पात संयंत्र, 54 के नाम दिए गए हैं । ये डिटेल्स जो हैं एक-एक आइटम आपने दिया है इसमें कितनी कंपनियां हैं, क्या इसकी जानकारी आप सदस्यों को देंगे और आप जवाब देंगे कि सदस्य को सारा भेज दिया जाएगा ? यह पुरी जानकारी दीजिए और उसमें से डिफाल्टर्स कौन-कौन हैं, उनकी सूची भी सदन के सामने रखिए और कंपनियों के

द्वारा उत्पादों के लागत आंकड़ों का जो संबद्ध मंत्रालय है उनसे रिपोर्ट तैयार कर उचित कार्यवाही हेतु संबंधित मंत्रालयों को भेजा जाता है। यदि ऐसा है तो मंत्री सहोदय के पास उपलब्ध जानकारी के आधार पर दो चीजें मैं जानना चाहता हूँ कि पिछले तीन वर्ष में उनके मंत्रालय ने कितनी ऐसी रिपोर्ट्स संबंधित मंत्रालयों को भेजी है और (ख) कितने मंत्रालयों ने उन रिपोर्ट्स पर एक्शन लेकर आपके मंत्रालय को सूचित किया है अगर यह सारा काम संबंधित मंत्रालयों द्वारा आपके मंत्रालय की रिपोर्ट पर ही होता है तो एक्शन न लेने की जिम्मेदारी किस मंत्रालय की है ?

SHRI RANGARAJAN KUMARA-MANGALAM: Sir, With regard to the official details of how many companies are covered in case of each of those industries, I would give the details later and place them to the Table of the House.

डा. रत्नाकर पाण्डेय : हिंदी में जवाब दीजिए, आप तो हिंदी भी बोलते हैं।
.... (व्यवधान)

श्री रंगराजन कुमारमंगलम : ऐसी तकलीफ है तो मैं हिंदी में बोल लूंगा।

डा. रत्नाकर पाण्डेय : उत्तर भारत में भी लोकप्रिय होता है कि नहीं ?

श्री सभापति : लोकप्रियता का सवाल नहीं है, यहां काम चलाने का सवाल है।

SHRI RANGARAJAN KUMARA-MANGALAM: Sir, with regard to the language I think it is not the most important thing. Important thing is communication of the idea.

I give the assurance that I would lay the details with regard to the companies covered in case of those industries on the Table of the House. I would also send them to the hon. Member. With regard to the reports and sending the reports across to the concerned nodal Ministries, I will

have to get those details, but I am sure, the hon. Member will interested to know that the number of companies who have not complied with is not very large. Upto 1987 it is only 32. In 1988 it was 23 and in 1989 it has gone up to 87 because we have covered more industries. Therefore, if one looks to the percentage of the companies most of the companies are following cost audit because it helps them to be more efficient in production.

Silver seized from Kutch District

*203. **SHRI ANANTRAY DEVSHANKER DAVE:** Will the Minister of FINANCE be pleased to state:

(a) what is the quantity and value of silver seized from Kutch district of Gujarat State so far during this year;

(b) what is the number of persons apprehended for smuggling the metal;

(c) what is the number of Pakistanis amongst them; and

(d) what action has so far been taken against the smugglers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):
(a) During January to August, 1991, 9,235.950 kgs. of silver valued at Rs. 6.37 crores have been seized from the Kutch district of Gujarat in a total of three cases.

(b) and (c) Six Indians and one Pakistani were involved in the above seizures.

(d) The Pakistani national and the 6 Indians have been arrested under the provisions of the Customs Act, 1962 and are liable for penalty in departmental adjudication, prosecution in Court of law and detention under the provisions of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, if considered necessary.